

**IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR**

BEFORE

HON'BLE SHRI JUSTICE VIVEK AGARWAL

ON THE 24th OF JUNE, 2024

MISCELLANEOUS CRIMINAL CASE No. 25606 of 2024

(SUKWARIYA YADAV

Vs

THE STATE OF MADHYA PRADESH)

Appearance:

SHRI RAJENDRA PRASAD GUPTA - ADVOCATE FOR THE APPLICANT.

***SHRI AMIT SHARMA - GOVERNMENT ADVOCATE FOR THE
RESPONDENT-STATE***

ORDER

This first bail application under Section 439 of the Cr.P.C. is filed on behalf of applicant - **Sukhwariya Yadav** under Section 439 of Cr.P.C., who is in custody since 30.04.2024 in connection with Crime No.289/2024 registered at Police Station Amiliya, District Sidhi (M.P) for the offence punishable under Sections 304-B, 498-A, 34 of IPC and Section 3/4 of Dowry Prohibition Act.

Shri Rajendra Prasad Gupta, learned counsel for the applicant submits that there is no suicide note left by the deceased. There are general and omnibus allegations against the applicant. Investigation is complete and charge-sheet is filed. Applicant is a woman aged about 60 years. It is further submitted that the applicant is in custody since 30.04.2024 and trial will take considerable time for its conclusion. Hence, prayer is made that the applicant be enlarged on bail.

Learned Government Advocate for the State, on the other hand, opposes the prayer for grant of bail.

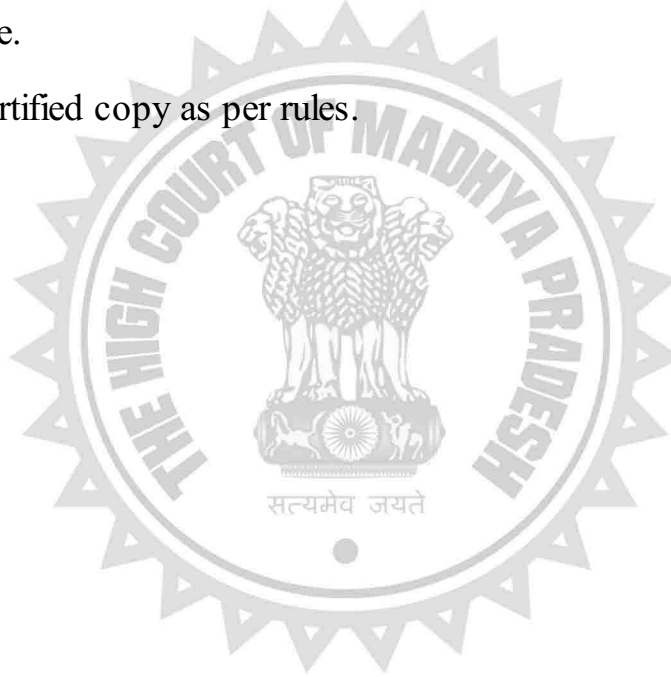
Taking these facts into consideration, so also the facts that investigation is complete, charge-sheet is filed and trial will take considerable time for its conclusion, without commenting anything on merits of the case, this bail

application is allowed.

It is directed that applicant- **Sukhwariya Yadav** be released on bail on his furnishing a personal bond to the tune of **Rs.50,000/- (Rupees Fifty Thousand Only)** with two solvent sureties in the like amount to the satisfaction of the learned trial Court to appear before the said Court on the dates given by the concerned Court during pendency of trial. It is further directed that the applicant shall comply with the provisions of Section 437(3) of the Cr.P.C.

This order shall be effective till the end of the trial, however, in case of bail jump and breach of any of the pre-condition of bail, it shall become ineffective.

Certified copy as per rules.



(VIVEK AGARWAL)
V. JUDGE

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